

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2023

Subject : Petition under Sections 61 read with 79 of the Electricity Act, 2003 seeking, implementation of the Regulation 6.3B of the CERC (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and Order no. L-1/219/2017/CERC dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.

Petitioner : Jhajjar Power Limited

Respondent : UHBVNL & 6 Ors.

Date of Hearing : **16.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Gaurav Dudeja, Advocate, JPL
Shri Dhruval Singh, Advocate, JPL
Shri Rishabh Sehgal, Advocate, TPDDL
Shri Nimesh Jha, Advocate, TPDDL
Shri Shubham Arya, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Shri Devyanshu Sharma, Advocate, HPPC
Shri Chetan Jadon, Advocate, HSLDC
Shri Bhanwar Jadon, Advocate, HSLDC
Shri Hardik Saxena, Advocate, HSLDC
Shri Harsh Vardhan Singh, Advocate, HSLDC
Shri Venkatesh, Advocate, TPTCL
Shri Vedant Chaudhary, Advocate, TPTCL
Shri Svaheel, Advocate, TPTCL
Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, the learned proxy counsel for Respondent TPDDL requested for an adjournment on account of the non-availability of the arguing counsel due to some personal difficulty. This was not objected by the learned counsel for the Petitioner.



2. The Commission, accepted the request of the learned counsel for the Respondent and based on the consent of the parties, adjourned the matter.
3. The matter shall be listed for hearing on **10.4.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

